

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1568
ANSWERED ON:28.11.2002
REPORTS OF LAW COMMISSION
VILAS BABURAO MUTTEMWAR

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Law Commission has submitted its reports to the Government;
- (b) if so, the number of reports of the Law Commission presented so far;
- (c) the matter on which the Law Commission recommended laws to be enacted but are still pending decision of the Government; and
- (d) the details of other recommendations of the Law Commission yet to be implemented alongwith the reasons therefor?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

(a) & (b): The Law Commission has so far submitted 183 Reports.

(c) & (d): The number of Reports pending for consideration/implementation is 45. A statement regarding the pending reports is enclosed. The Law Commission has recommended amendments in various existing laws/enactment of new laws in all these Reports.

STATEMENT REGARDING PENDING REPORTS FOR LOK SABHA UNSTARRED QUESTION NO. 1568 TO BE ANSWERED
28.11.2002

Sl. No.	Report No.	Subject
1.	6th	Registration Act, 1908
2.	11th	Negotiable Instruments Act, 1881
3.	13th	Contract Act, 1872
4.	17th	Trusts Act, 1882
5.	34th	Indian Registration Act, 1908
6.	38th	Indian Post Office Act, 1898
7.	65th	Recognition of Foreign Divorces
8.	66th	Married Women's Property Act, 1874
9.	67th	The Indian Stamp Act, 1899
10.	70th	The Transfer of Property Act, 1882
11.	82nd	Effect of nomination under section 39, Insurance Act, 1938
12.	83rd	The Guardians & Wards Act, 1890 and certain provisions of the Hindu Minority & Guardianship Act, 1956
13.	86th	The Partition Act, 1893
14.	87th	Identification of Prisoners Act, 1920
15.	89th	The Limitation Act, 1963
16.	98th	Sections 24 to 26 of Hindu Marriage Act, 1955: Orders for interim maintenance and orders for the maintenance of children in matrimonial proceedings
17.	108th	Promissory Estoppel

18. 111th The Fatal Accidents Act, 1855
19. 112th Section 45 of the Insurance Act, 1938
20. 123rd Decentralisation of Administration of Justice: Disputes Involving Centers of Higher Education
21. 133rd Removal of Discrimination against women in matters relating to Guardianship and Custody of minor children and elaboration of the welfare principle
22. 136th Conflicts in High Court Decisions on Central laws - How to foreclose and how to resolve
23. 148th Repeal of certain Pre-1947 Central Acts
24. 150th Suggesting some amendments to the Code of Civil Procedure (Act No.V of 1908)
25. 151st Admiralty Jurisdiction
26. 153rd Inter-Country Adoption
27. 154th Code of Criminal Procedure, 1973 (Act No.2 of 1974)
28. 156th The Indian Penal Code
29. 157th Section 52: Transfer of Property Act, 1882 and its Amendment
30. 158th The Amendment of the Industries (Development and Regulation) Act, 1951
31. 159th Repeal and Amendment of Laws: Part I
32. 162nd Review of functioning of Central Administrative Tribunal, Customs, Excise and Gold (Control) Appellate Tribunal and Income-tax Appellate Tribunal
33. 165th Free and Compulsory Education for Children
34. 166th The Corrupt Public Servants (Forfeiture of Property) Bill
35. 168th The Hire-Purchase Act, 1972
36. 169th Amendment of Army, Navy and Air Force Acts
37. 172nd Review of Rape Laws
38. 174th Property Rights of Women: Proposed Reforms under the Hindu Law
39. 176th The Arbitration And Conciliation (Amendment), Bill, 2001
40. 177th Law Relating to Arrest
41. 178th Recommendations for Amending Various Enactments, both Civil and Criminal
42. 179th Public Interest Disclosure and Protection of Informers
43. 181st Amendment to Section 106 of the Transfer of Property Act, 1882
44. 182nd Amendment to Section 6 of the Land Acquisition Act, 1894
45. 183rd A Continuum on the General Clauses Act, 1897 with Special Reference to the Admissibility and Codification of External Aids to Interpretation of Statutes